

PROFORMA FOR DECLARATION OF ASSETS
(As On 31.03.2012)

Name of Officer (In Full) : ---Praful Sonwani-----
Date of Birth : ---27/06/1974-----
Present post held : ---Chief Judicial Magistrate Jashpur

CJM - Jashpur

Immovable Property

Name of District, Sub-Division, Taluka and Village in which property is situated.	Name and details of property		Land	If not in own name, state in whose name held and his/her relationship to the Govt.Servant.	How acquired ? Whether by purchase lease mortgage, inheritance, gift or otherwise with details of persons from whom acquired
	Housing nad other Buildings				
1	2	3	4	5	
ग्राम सरबदा तह0कुरुद अनुभाग कुरुद जिला धमतरी	-----	खसरा नं. 560 रकबा 4.080 हेक्टे. वर्तमान कीमती लगभग 50लाख रुपये	-----	-----	
ग्राम डोगा प.ह.नं. 49 राणिमं. रायपुर-1 तह0 व जिला रायपुर	-----	खसरा नं. 213 / 62 रकबा 4 हजार वर्ग फीट वर्तमान कीमती लगभग 05 लाख	-----	-----	

Movable Property (Value Above 25,000/- of Rs.)

Name of Articles

1. कॉम्पेक लैपटॉप 39500/-
2. हीरो होन्डा प्लेजर स्कूटर 38923/- Model 2006
3. टाटा सफारी एसयूवी 993723/- Model 2010.

Jewellery (Worth Rs.)

Jewellery (Lump Sum)

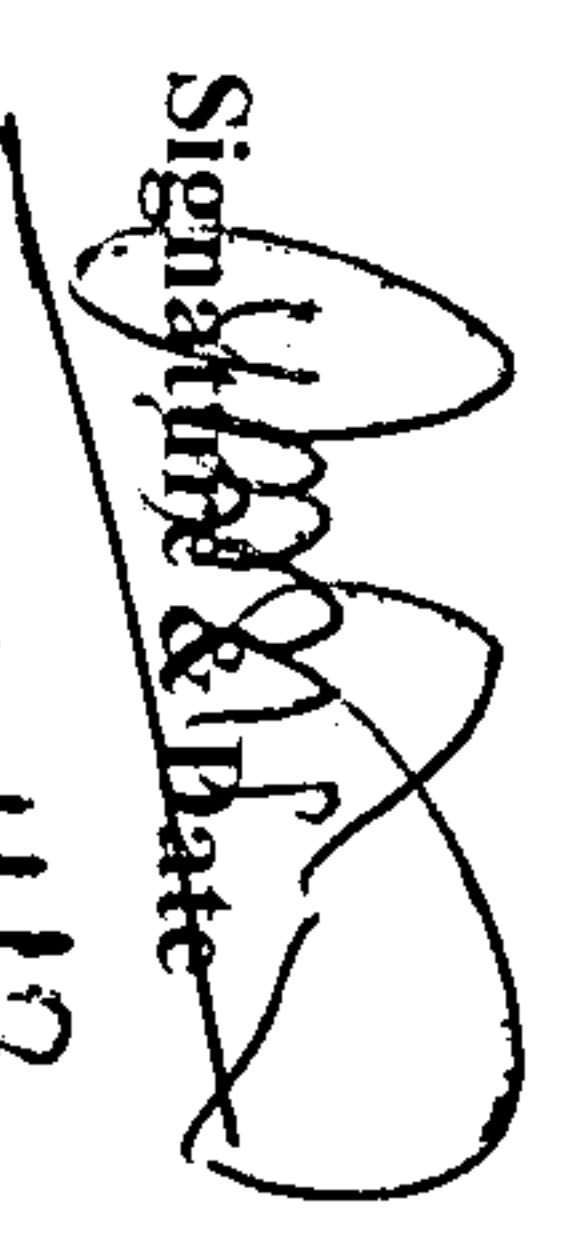
06 Lakhs Rs.

Shares/Debtures	
Name of Issuing Company 1	Nos. of Shares 2
Life Insurance Policy & Others	
Name of Issuing Company 1	Amount 2
1- Life Insurance co.	120000 Rs.
2- Life Insurance co.	225000 Rs.
3- Life Insurance co.	200000 Rs.
4- Life Insurance co.	100000 Rs.
5- Life Insurance co.	100000 Rs.
6- Life Insurance co.	225000 Rs.
7- Life Insurance co.	100000 Rs.
8- Life Insurance co.	150000 Rs.
9- Life Insurance co.	150000 Rs.
10- Life Insurance co.	100000 Rs.

Bank Deposites/Securities & Investments			
	Name of Bank 1	City 2	Amount 3
1) Fixed Deposites	-----	-----	---
2) Saving Bank A/CS	State Bank Of India	Jashpurnagar	1,01,139.64
3) PPF	-----	-----	-----
4) GPF	-----	-----	-----
5) NSS	-----	-----	-----
6) Others	-----	-----	-----

1 In case where it is not possible to assess the value accurately the approximate value in relation to present condition may be indicated.

Note :- The expected declaration of assets is subject to Provisions of C.G. Civil Services (Conduct) Rules 1965.


Signature & Date
11/01/13